IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 4/94

New Delhi this the 20th day of July, 1999

Hon ble Shri VaRamakrishnan, Vice Chairman(A)

Hon ble SmtaLakshmi Swaminathan, Member (J)

Union of India through General Manager, Northern Railway, New Delhi

Divisional Personnel Officer,
Northern Railway,
Delhi Division, Estate Entry Road,
New Delhi등

Applicants

(None for the applicants)

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Versus

1. Sh. Inder Dev Ram, S/O Sh. Tengani Ram, Khallasi, under Signal Inspector, Delhi Kishan Ganj, Delhi Division, Northern Railway, Delhi

22The Presiding Officer, Central Government Labour Court, New Delhi:

3 The Assistant Collector, Old Civil Supplies Building, Tis Hazari, Delhi

..Respondents

(By Advocate Sh. D. R. Roy)

ORDER (ORAL)

(Hon'ble Shri VaRamakrishnan, Vice Chairman(A)

Applicants are the General Manager and the Divisional Personnel Officer, Northern Railway, Delhi Division. They have challenged the order dated 3.6.93 passed by the Presiding Officer, Central Govt.Labour Court, copy of which is at Annexure 4. The Tribunal initially by order dated 5.1.94 had directed Respondent 3 not to give effect to the impugned order. It is a settled law that this Tribunal has no jurisdiction to entertain such applications. This position has been reiterated by the Supreme Court in a recent judgement in Krishan Prasad Gupta Vs.Controller, Printing and Stationery (1996) SCC(L&S) 264). In the absence of

jurisdiction of this Tribunal the OA is not maintainable before us and may be returned to the applicants for pursuing their remedies before the appropriate forum, keeping one copy for record purposes. In the light of this direction, the interim order also stands vacated.

O.A. is disposed of as above

(Smt Lakshmi Swaminathan)
Member(J)

(V.Ramakrishnan)
Vice Chairman(A)

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